

ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A. NOs. 180716 and 180718 of 2022 (app. for bail) in AR-1198/2021 are to be listed)

WITH

Crl.A. No. 1198/2021 (II)

(IA No. 180718/2022 - EXEMPTION FROM FILING O.T.

IA No. 180716/2022 - GRANT OF BAIL)

Date : 06-02-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ambika Atrey, Adv.
Mr. Akash Giri, Adv.
Ms. Vidyottma Jha, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Sunil Srivastava, Adv.
Mr. Sadam Satyanarayana Raja Yadav, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Tota Ram, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Ruchira Goel, AOR

Mr. Adit Jayeshbhai Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 180718/2022 - Exemption from filing O.T. is allowed.

I.A. NOS. 180716 of 2022 in Criminal Appeal No.1198/2021

We rejected the bail application of the applicant in Criminal Appeal No. 1198/2021 by an order dated 15.07.2022. Fresh I.A. has been filed seeking bail, pending criminal appeal in this Court, on the ground that there are change in circumstances which has been noticed by this Court while rejecting his bail application by the order dated 15.07.2022.

We find no justification to entertain the I.A. at this stage, the application is rejected. However, if the appeal is not heard in due course of time, the appellant is at liberty to renew his application for grant of bail, pending appeal, if so advised.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER